

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 284/MP/2018

Date: 16.4.2019

To,

MSA Partners,
Advocates,
C-66, Ground floor,
Nizamuddin East,
New Delhi- 110013

Sir,

Subject: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Supply Agreement dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and Distribution Companies of the states of Maharashtra and DNH for compensation due to change in law.

Ref: Your letter dated 30.3.2019

With reference to your letter dated 30.3.2019 on the above subject, I am directed to inform that your request on behalf of DNH for extension of time to file written submissions has been granted till **18.4.2019**. You are requested to ensure filing of the same within the date mentioned. No request for extension of time shall be entertained for any reason.

Sd/-
(B. Sreekumar)
Deputy Chief (Law)